

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION No 4102

TO BE ANSWERED ON THURSDAY, THE 7TH APRIL, 2022

Infrastructure development for judiciary in Bihar

4102. SHRI SUSHIL KUMAR MODI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) details of the fund which was released by the Central Government to State Government of Bihar under Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary during the last 3 years;
- (b) details of the unspent balance under the scheme (Central and State share), as on date;
- (c) the progress in construction of lawyers hall near district court at Patna and approved estimate for the same; and
- (d) whether Government of Bihar has submitted any proposal for construction of lawyers hall, toilet complexes and digital computer room, if so, details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (d): The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in district and subordinate courts by providing financial assistance to State Governments / UTs in

the prescribed fund sharing pattern. The scheme is being implemented since 1993-94. It covers the construction of court buildings and residential accommodations for judicial officers of district and subordinate judiciary. A sum of Rs. 9,009.38 crore has been released under the scheme so far since its inception, out of which Rs. 5,565.08 crore (61.77 %) has been released since 2014-15. The scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9,000 crore including central share of Rs. 5,307 crore. Besides the construction of court halls and residential quarters, the scheme now also covers the construction of lawyers' halls, digital computer rooms and toilet complexes in the district and subordinate courts.

An amount of Rs. 412.98 crore has been released to the State Government of Bihar under the scheme so far, out of which a sum of Rs. 153.34 crore has been released during the last 3 years i.e. from 2019-20 to 2021-22, the details of which is as below:

(Figures in Rs. crore)

Year	2019-20	2020-21	2021-22
Funds released to State Government of Bihar	87.62	65.72	0

A sum of Rs. 857.42 crore towards central share and Rs. 476.72 crore towards state share is yet to be utilized by the States/UTs, which includes Rs. 105.76 crore towards the central share and Rs. 96.13 crore towards state share by the State of Bihar.

The State Government of Bihar had proposed construction of lawyers' hall near district court, Patna with an administrative approval of Rs. 21.64 crore under the provisions of flexi-funds of Centrally Sponsored Scheme for the Development of Infrastructure Facilities for Judiciary, which was also concurred in by the department. The State Government is required to seek NOC from Urban Development and Housing Department, Government of Bihar for the project and complete it.

During the financial year 2021-22, the State Government had furnished a requirement of central share of Rs. 229.53 crore, only for the construction of court halls and residential units of district and subordinate courts. The State, however did not fulfil the mandatory requirements like submission of utilization certificate and compliance with revised Public Financial Management System (PFMS) for release of funds under the scheme.
